

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2
Supplementary List

COMP.APPL/ 13 (CH)2024
In
CA (CAA) No. 36/Chd/Hry/2023
(1st Motion)
(Disposed of on 21.12.2023)

IN THE MATTER OF:

Napino Auto and Electronics Ltd. ... Transferor Company

Under Section: 230-232, CA 2013
Rule :11 NCLT, 2016

Order delivered on 08.04.2024

CORAM:

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in : Mr. Anand Chhibbar, Senior Advocate with Mr.
Company G.S. Sarin, PCS, Mr. Vaibhav Sahni and Mr.
Application Shikhar Sarin, Advocates and Ms. Swati
No.13(CH)2024 Vashisth, PCA

ORDER

Heard the submissions made by the Senior Counsel for the petitioner. The Senior Counsel may instruct their clients to submit an undertaking that although the High Court has noted that the Court No.I to hear the matters, they have no objection, if the matter is heard by Court No.II, as now vide order dated 06.04.2024 of the Hon'ble President, all the pending matters as of now (which were earlier transferred to Court No.I) stand transferred to Court No.II.

Priyanka
08.04.2024

Let the matter be posted before the Regular Bench of Court No.II on
19.04.2024 in the Supplementary List.

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)